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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 32/2003
OA NO. 2427/2002

This the 27th day of January, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Manjeet,
S/o Sh. Sheesh Ram,
R/o H.No. 185, 1st Floor,
Golf Link,
New Delhi-3.
2. Chander Pal,
S/o Sh. Kallu Ram,
C/o Sh. Manjeet,
R/o H.No. 185, 1st Floor,
Golf Link,
New Delhi-3.

(By Advocate: Sh. V. Sreedhar Reddy)

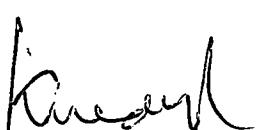
Versus

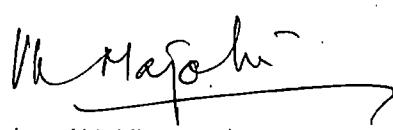
Parish Swaroop
Director (Audit),
D.G. (Audit),
Directorate General Audit,
Customs & Central Excise,
New Delhi.

O R D E R (ORAL)

By Sh. V.K. Majotra, Member (A)

OA-2427/2002 was disposed of vide order dated 18.9.2002 requiring the respondents to pass speaking orders within a period of 6 months from the date of receipt of the Court's orders on the representation of the applicants. Respondents have passed orders dated 29.10.2002, Annexure P-3, on the representation of the respondents in which they have given reasons for not re-engaging the applicants. Respondents have complied with the directions of this Court and as such no contempt of the Court has been committed by them. CP is, accordingly, dismissed.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)